

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**173/241- 242/PB/2019**

**IN THE MATTER OF:**

Emaar Holding II ... Petitioner/Applicant  
v.  
Emaar MGF Land Ltd. &Ors. ... Respondent

**Order Under Section 241-242 of the Companies Act, 2013**

**Order delivered on 11.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Mr. Sajan Poovayya, Sr. Adv., Ms. Ruby Singh Ahuja, Mr. Aman Ahluwalia, Ms. Tahira Karanjawala, Ms. Hancy Maini, Ms. Aakriti Vohra, Mr. Jappanpreet Hora, Ms. Alvia Ahmad, Ms. Pragya Aggarwal, Mr. Palash Maheshwari, Advs.

For the Respondent : Dr. U.K. Chaudhary, Sr. Adv., Ms. Manisha Chaudhary, Mr. Mansumyer Singh, Mr. Shravan Chandrashekhar, Ms. Manisha Sharma, Advs. for the R-2 & R-3  
Mr. Saurav Agarwal, Mr. Daksh Ahluwalia, Ms. Arveena Sharma, Mr. Ashish Joshi, Mr. Adil Vasudeva, Advs. for the R-1  
Ms. Pooja M. Saigal, Mr. Yudhister Singh, Mr. Nipun Gupta, Advs.  
Mr. Darpan Wadhwa, Sr. Adv., Mr. Rishab Aggarwal, Mr. Japnish Singh Bhatia, Advs.

**ORDER**

Today, Ld. Sr. Counsel Mr. Sajan Poovayya appeared on behalf of Emaar Holding – II and made submissions with respect to issue no. 4 which is a transaction called 'Nanny'. He also showed us various documents relating to the offending transaction.

At the request and consent of all the Ld. Counsels appeared, list the matter along with the pending applications for a physical hearing on **18.05.2023**.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

11.05.2023  
Vinod Arora